

Bill, I think out of 21 members, we are having 15 or 16 lady members. You will kindly appreciate that men also have the same say.

13.18 hrs.

RE. ARREST OF MEMBERS

श्री राबेन्द्र कुमार सिंह (फीरोजाबाद) :
उपाध्यक्ष महोदय, प्रो. अजित कुमार
मंहता, जो कि इस माननीय सदन के
सदस्य हैं, उन्हें समस्तीपुर में 16 सितम्बर
को गिरफ्तार किया गया है। नियम 229
के अन्तर्गत सदन को निर्देश है कि यदि
सदन का कोई माननीय सदस्य गिरफ्तार
होता है तो उसकी अविलम्ब सूचना देनी
चाहिए। उन्हें भूतपूर्व मुख्यमंत्री,
श्री कर्पूरी ठाकुर व अन्य 1500 लोकदल
सदस्यों के साथ गिरफ्तार किया गया,
जिसकी सूचना अभी तक नहीं आई है।
श्री रघुनाथ सिंह वर्मा, जो कि इस सदन
के माननीय सदस्य हैं, उनको मैनपुरी जेल
में गिरफ्तार करके रखा गया है। उनकी
हालत बहुत नाजूक है। उनके जीवन को
मैनपुरी जेल में स्वयं उत्तर प्रदेश सरकार
के इशारे पर खतरा बना हुआ है।

I want to seek the protection of
the life of the hon. Member.

MR. DEPUTY-SPEAKER: This will
be checked.

13.19 hrs.

ASSAM STATE LEGISLATURE (DE-
LEGATION OF POWERS) BILL—
contd.

MR. DEPUTY-SPEAKER: The
House will now take up further consi-
deration of the following motion
moved by Shri P. Venkatasubbalah on
the 17th September, 1981, namely:—

“That this Bill to confer on the
President the power of the Legisla-
ture of the State of Assam to make
laws, as passed by Rajya Sabha, be
taken into consideration.”

Shri Balanandan.

SHRI E. BALANANDAN (Mu-
kundapuram): Mr. Deputy-Speaker,
Sir, normally, nobody can support this
kind of delegation of powers. Specially
with regard to Assam, it is coming
often. Therefore, any body normally
will oppose this kind of a measure.
But I am not doing that now as such.

I want to bring to the notice of the
Government certain important matters
in this regard and I want a positive re-
ply from the Government. We are told
that marathon discussions are being
held between agitators and the Gov-
ernment on the Assam issue. It is re-
ported in newspapers that settlement
is nearly going to be arrived at and
that the differences have been narrowed
down. But details are not known.

It appears from the press reports
that the main demand of the agitators
is that those people who came to
Assam after 1971 are to be deported.
That is the main demand. I do not
know whether the Government is
coming to that position. Earlier, the
Government had made their position
clear that the so-called cut-off year
will be 1971. I do not know whether
they are changing their previous
stand.

Now, the disturbing situation there
is that this agitation, as we have told
you previously also, has now turned
into having some kind of an inter-
national connection. It is absolutely a
very bad connection. Recently in Gau-
hati, tonnes of ammunition worth lakhs
and lakhs of rupees was found out.
Together with it some secret documents
were also found. In these documents,
I am told, some important places in
Assam area are marked.

Some newspaper editorial commen-
ted that Assam belongs to South East
Asia and not to India. From this, you
will find that international agencies
are operating there to disrupt the
unity of the country and they are
also taking advantage of the situation.